

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.127/TT/2022

- Subject** : Petition for determination of tariff of the inter-State transmission lines connecting two states for the TSTRANSCO-owned transmission lines/system in terms of Commission's order dated 5.9.2018 in Petition No. 07/Suo-Motu/2017 and order dated 13.1.2020 in Petition No. 2/TT/2019 for inclusion in POC Transmission charges for the period 2019-24 in accordance with the CERC (Terms and Conditions of Tariff) Regulations, 2019.
- Date of Hearing:** 6.2.2024
- Coram** : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P.K. Singh, Member
- Petitioner** : Transmission Corporation of Telangana Limited
- Respondents** : Transmission Corporation of Andhra Pradesh Limited
& Karnataka Power Transmission Corporation Limited
- Parties present** : Ms. Swapna Seshadri, Advocate, TANTRANSCO
Ms. Kirti Soni, Advocate, TANTRANSCO
Ms. Aisharya, Advocate, TANTANSCO
Shri Fahad Khan, Advocate, KPTCL

Record of Proceedings

The order in the instant petition was reserved on 24.11.2022. However, the order could not be issued prior to Shri I.S. Jha, Member, demitting the office. Accordingly, the matter is listed for hearing today.

2. Learned counsel for the Petitioner submitted that the Commission, in an order dated 1.1.2024 in Petition No. 325/TT/2022, pertaining to the assets of the Petitioner for the 2014-19 tariff period, directed to file certain information in the instant petition and the same can be furnished by the Petitioner within a week's time on opening of the e-filing portal.

3. The Commission, in an order dated 1.1.2024 in Petition No. 325/TT/2022, directed the Petitioner to submit certain information for truing-up of tariff in respect of Assets-38 & 39 and Assets-40 & 41 along with requisite tariff forms as per the 2014 Tariff Regulations in the instant petition. Accordingly, the Petitioner is directed to submit the following information on affidavit by 23.2.2024 with an advance copy to the Respondents:



- (a) Revised Investment Approval post bifurcation of the State of Andhra Pradesh in respect of Assets-38 to 41 as well as Form-5 and Form-12 for truing up of the 2014-19 tariff period.
 - (b) The duly approved apportioned capital cost as per the FR in respect of Assets-38 & 39 and Assets-40 & 41, along with the details of the scheduled date of commercial operation. The awarded cost for Assets-38 & 39 and Assets-40 & 41.
 - (c) Justification of ACE and details of ACE claimed.
 - (d) Supporting documents for loan amount drawn, including the dates of drawl of loan, dates of repayment of loan and rate of interest of loan.
 - (e) To arrive at the Effective Tax percentage for the truing-up of tariff for the 2014-19 period, the Petitioner to submit the details (Section-wise of the Income Tax Act) of 'Total Tax & Interest paid', 'Assessed MAT Income' and 'Refund of Tax and interest recovered thereon or additional payment of tax and penalty for short deposited tax' duly certified by the Auditor in accordance with applicable Auditing Standards and Implementation Guideline separately for 'Tariff Income' and 'Non-Tariff Income' duly reconciled with Books of Accounts.
4. The Commission further directed the Petitioner to adhere to the timeline and observed that no extension of time will be granted. It was agreed that any further formal hearing is not required.
5. Subject to the above, the Commission reserved the order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)



CENTRAL ELECTRICITY REGULATORY COMMISSION

(Engineering Division)

Petition No. 127/TT/2022

1. The Commission in its order dated 1.1.2024 in Petition No. 325/TT/2022, has approved the COD of Assets-38 & 39 and Assets-40 & 41 as 18.11.2016 and 25.1.2017 respectively. The Petitioner has, however, filed tariff for 2019-24 tariff period without truing-up of the said assets. The Petitioner is directed to submit truing-up of tariff and tariff forms as per 2014 Tariff Regulations in respect of Assets-38 & 39 and Assets-40 & 41.

